

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1063
ANSWERED ON MONDAY, DECEMBER 2, 2024
AGRAHAYANA 11, 1946 (SAKA)
SURROGATE AUDIT WORK BY MULTINATIONAL COMPANIES**

QUESTION

1063. SHRI ESWARASAMY K:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कॉर्पोरेट कार्य मंत्री

- (a) whether multinational companies are doing surrogate audit work in the country;**
- (b) if so, the details thereof along with the cases that came to the notice of Government;**
- (c) the action taken on such companies;**
- (d) the details of foreign companies allowed to do the audit work in the country;**
- (e) whether the Government has reviewed their working recently; and**
- (f) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD, TRANSPORT AND HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a) to (d):- As per Section 25 of the Chartered Accountants Act, 1949, and Section 141 of the Companies Act, 2013, no Company, whether incorporated in India or elsewhere shall practice as Chartered Accountants or do audit work in India.

(e) & (f): Does not arise.
